



**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

**OA No. 3048/2015**

New Delhi, this the 18<sup>th</sup> day of February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)  
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

Sunder Lal Yadav, Aged 62 years,  
S/o Sh. Hari Ram,  
Retires Sr. TCR from Northern Railway,  
Delhi Division, New Delhi.  
R/o H.No. A/470 Sec. No. 09, Vijay Nagar,  
Ghaziabad (UP) .....Applicant  
(By advocate: Mr. Yogesh Sharma)

**Versus**

1. Union of India through the General Manager,  
Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.
3. The Divisional Personal Officer,  
Northern Railway, Delhi Division,  
State Entry Road, New Delhi.
4. The Secretary,  
Ministry of Railway, Railway Board,  
Rail Bhawan, New Delhi .....Respondents

(By advocate : Mr Krishan Kant Sharma)

**O R D E R (O R A L)**

**Mr Pradeep Kumar, Member (A) :-**

- 1.0 Mr Yogesh Sharma, learned counsel appeared for the applicant and Mr Krishan Kant Sharma, learned counsel appeared for the respondents.



2.0 The applicant pleads that instant matter is in respect of MACP wherein financial upgradation has been sought in the pay scale applicable to the next higher post instead of next higher pay scale which is specified in MACP Policy.

The applicant fairly pleads that this issue is at present pending adjudication before Hon'ble Apex Court in SLP No. 8271/14 and judgment has been reserved.

3.0 The applicant pleads that in view of foregoing, the present OA be disposed off for action by the respondents as adjudicated by Hon'ble Apex Court.

There is no opposition by respondents.

4.0 Matter has been heard. OA is disposed off for action by the respondents in terms of orders as may be passed by Hon'ble Apex Court in SLP ( Para 2 supra).

5.0 Pending MA also stands disposed of.

**(Pradeep Kumar)**  
**Member (A)**

**(Justice Vijay Lakshmi)**  
**Member (J)**

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